

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 3270**

**TO BE ANSWERED ON THE 6TH DECEMBER, 2016/AGRAHAYANA 15, 1938
(SAKA)**

TRAINING TO POLICE

3270. DR. UDIT RAJ:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government is extending specialized training for police to deal with terrorists/naxalites/Maoists;

(b) if so, the details thereof;

(c) the other effective steps taken by the Government to modernize Police forces in this regard; and

(d) the details of compensation given to the family members of police personnel who fall prey to maoist attacks during the last three years and the current year?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)**

(a): Yes, Madam. "Public Order" and "Police" being the State subjects, the responsibility of providing training including specialized training rests primarily with the State Governments. However, the Government of India supplements the States by providing assistance in training of police forces.

(b): The Government of India, through the National Police Academy is organizing tactical training of Police officers at the foundation level, functional level and directional level. The Army, National Security Guards and Greyhounds, Hyderabad are providing extensive specialized pre-induction, commando, counter-naxal and counter-IED training to both Central Armed Police Force (CAPF) and State Police personnel. Counter Insurgency and Anti-Terrorist Schools are providing specialized anti-terrorist/naxal training to State Police personnel. In addition, all CAPF and State Police Forces also provide specialized training at their respective training institutes.

(c): The Central Government is providing funds to State Governments under the 'Modernisation of Police Forces' Scheme for modernization of Police Forces. The focus is to strengthen mobility, weapons, equipment, training infrastructure, computerization and forensic science and Mega City Policing (MCP).

(d): Ex-gratia compensation, raised from ₹ 15 lakh to ₹ 35 lakh, under implementation of 7th Central Pay Commission is, inter-alia, paid to the Next of Kin (NoK) of the CAPF personnel killed in action. In addition, an ex-gratia payment with a ceiling of ₹ 3 lakh is paid to the families of police personnel killed in LWE violence, under the Security Related Expenditure (SRE) Scheme which is reimbursed to the State Governments by the Government of India. Premium for insurance of police personnel engaged in anti-LWE operations is also reimbursed from the SRE Scheme subject to a maximum of ₹ 1,000/- per personnel per year. The insured amount is generally for ₹10 lakh or above.
